

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the taking over in the public interest, of the management of Auroville for a limited period and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI S. B. CHAVAN: I introduce the Bill.

13.10 hrs.

STATEMENT RE AUROVILLE
 (EMERGENCY PROVISIONS) ORDINANCE, 1980

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Auroville (Emergency Provisions) Ordinance, 1980.

13.10 hrs.

BIRD AND COMPANY LIMITED
 (ACQUISITION AND TRANSFER OF UNDERTAKINGS AND OTHER PROPERTIES) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): Sir, I beg to move for leave to introduce a Bill to provide for the acquisition and transfer of the undertakings of the Bird and Company Limited for the purpose of ensuring the continuity of production of goods which are vital to the needs of the country and for the acquisition of shares held by the Bird and Company Limited in the specified companies for the purpose of securing to those undertakings the facilities and advantages derived by reason of such

shareholding with respect to the operation and functioning of those undertakings and also to enable the Central Government to exercise such control over the affairs of the specified companies as is necessary to ensure that the affairs of those companies are not mismanaged and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the acquisition and transfer of the undertakings of the Bird and Company Limited for the purpose of ensuring the continuity of production of goods which are vital to the needs of the country and for the acquisition of shares held by the Bird and Company Limited in the specified companies for the purpose of securing to those undertakings the facilities and advantages derived by reason of such shareholding with respect to the operation and functioning of those undertakings and also to enable the Central Government to exercise such control over the affairs of the specified companies as is necessary to ensure that the affairs of those companies are not mismanaged and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI CHARANJIT CHANANA: I introduce** the Bill.

13.12 hrs.

STATEMENT RE. BIRD AND COMPANY LIMITED (ACQUISITION AND TRANSFER OF UNDERTAKINGS AND OTHER PROPERTIES) ORDINANCE, 1980

THE MINISTER OF STATE IN THE MINISTRY INDUSTRY (SHRI CHARANJIT CHANANA): I beg to

*Published in Gazette of India Extraordinary Part-II Section 2 dated 25-11-80.

**Introduced with the recommendation of President.